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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, KOLKATA

OR. 350 | 00892 | 2015

PARTICULARS OF THE APPLICANTS:

Tapas Kumar Bandropadhyay, son of Late Anil Kishor Bandropadhyay, aged about 54 years, working as Chief Typist under DME/D&P/Sealdah/Eastern Railway, residing at 55/A, Kabi Sukanta Sarani, Kolkata 700 085

..... APPLICANTS

V E R S U S -

PARTICULAR OF THE RESPONDENTS:

- (i) The Union of India, through the General Manager, Eastern Railway, Fairlie Place, Kolkata 700 001
- (ii) The Senior Divisional Personnel Officer, Eastern Railway, Sealdah, Kolkata
- (iii) The Divisional Mechanical Engineer (D&P), Sealdah / BGA

.....RESPONDENTS

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

No. O.A. 350/00892/2015

Date of order: 11.6.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

*(TAPAS KUMAR BANDYOPADHYAY VS. U.O.I. & ORS.)*

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. A.K. Guha, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties.

2. At hearing it transpires that the applicant while preferring his representation had failed to seek benefits of Railway Board's circular dated 2.12.1987, which the Ld. Counsel for the applicant hands over today. The rejection order dated 3.12.2014, which is impugned in the present O.A. is also a cryptic one.
3. Therefore, we quash the impugned speaking order dated 3.12.2014 and dispose of the O.A. with a direction upon the applicant to prefer a comprehensive representation to claim the benefits of the circular dated 2.12.1987, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, it shall be considered in the light of the abovementioned circular and disposed of within a period of 8 weeks from its receipt.

18

It is made clear that we have not entered into the merits of the matter and all points are left open for consideration by the concerned respondent authorities.

4. The O.A. is disposed of accordingly. No costs.

**(Dr. Nandita Chatterjee)**  
**Administrative Member**

**(Bidisha Banerjee)**  
**Judicial Member**

**SP**